

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

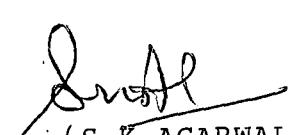
O.A./TAX/M/P No. 7/2002

Ganeshi Lal Versus Union of India and ors.

Date of Order	Orders
15.01.2002	<p>Mr. C.B.Sharma, counsel for the applicant Heard the learned counsel for the applicant.</p> <p>2. It appears that minor penalty was imposed upon the applicant vide order dated 21.3.1998 (Ann.A2) against which the applicant is stated to have filed an appeal before respondent No.3. It is stated by the learned counsel for the applicant that the appeal filed by the applicant has not been decided so far. Therefore, this OA may be disposed of by giving suitable directions to respondent No.3 to decide the appeal filed by the applicant by a reasoned and speaking order.</p> <p>3. In view of the submissions made before us, we direct the respondent No.3 to decide the appeal filed by the applicant against the penalty order dated 21.3.1998 within one month from the date of receipt of this order by a reasoned and speaking order. The applicant shall be at liberty to approach this Tribunal for redressal of his grievance in case he feels aggrieved.</p> <p>4. With the above directions, this OA is disposed of. Copy of the order alongwith copy of the OA may be sent to respondent No.3 for necessary action.</p>


(H.O. GUPTA)

Adm. Member


(S.K. AGARWAL)

Judl. Member

Copy of judgment returned and given to Shri B.S. Agarwal
on 17.1.2002